

**AUTHORITY FOR ADVANCE RULING –UTTAR PRADESH**  
**4, Vibhuti Khand, Gomti Nagar, Lucknow**

**RECTIFICATION OF ORDER OF THE AUTHORITY FOR ADVANCE RULING U/S.**  
**102 OF THE GOODS AND SERVICES TAX ACT, 2017**

Sub:- Rectification of Order No. 22 dated 25.01.2019 under Section 102 of GST Act, issued by the AAR U.P. of application dated 20.11.2018 from M/s Rudrabhishek Enterprises Ltd., Noida, Uttar Pradesh – Reg.

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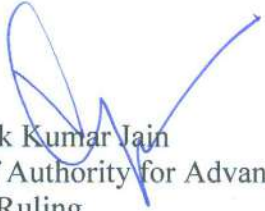
The applicant in its application for rectifying an Order No. 22 for Advance Ruling issued by Authority for Advance Ruling on 25.01.2019, submitted that in online application, name of the company and GSTIN were correctly filled but while submitting the hard copy of application form GST ARA-01 name of the company and GSTIN were in advertently submitted **Rudhrabhishek Enterprises Limited** and GSTIN **09AAGCR1735A1ZP** instead of **Rudrabhishek Enterprises Limited** and GSTIN **09AAACR0707L2ZD**.

Therefore, as per the request of applicant, exercising the power vested in the Authority U/s 102 of the CGST Act, 2017, a rectification order is issued as under:-

**“Rudhrabhishek Enterprises Limited”** and GSTIN **“09AAGCR1735A1ZP”**,

- i) In the subject mentioned at page 01 of the order no. 22.
- ii) In paragraph 01 at page no. 01 of the order no. 22.
- iii) At page no. 08 of the order no. 22.

will be read as **“Rudrabhishek Enterprises Limited”** and GSTIN **“09AAACR0707L2ZD”**.

  
Vivek Kumar Jain  
Member of Authority for Advance  
Ruling

  
Hari Ram  
Member of Authority for Advance  
Ruling

To,  
M/s Rudrabhishek Enterprises Ltd.,  
A-6, Sector 58, Noida,  
Uttar Pradesh, 201301.

**AUTHORITY FOR ADVANCE RULING –UTTAR PRADESH**

Rectified Order No. 28

Date: 11.03.2019

Copy to –

1. The Chief Commissioner, CGST & Central Excise, Lucknow, Member, Appellate Authority of Advance Ruling.
2. The Commissioner, Commercial Tax, Uttar Pradesh, Member, Appellate Authority of Advance Ruling.
3. The Commissioner, CGST & CX, Noida, Uttar Pradesh.
4. The Deputy Commissioner, CGST & Central Excise, Division-I, Noida, Uttar Pradesh;
5. Through the Additional Commissioner, Commercial Tax, Noida, Uttar Pradesh to jurisdictional tax assessing officers.